

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
NEW DELHIO.A. No.
~~XXX No.~~

479 of

1988

(S)

DATE OF DECISION 1.8.1991

Shri Prabhu B.

Petitioner

Mr. K.K. Shah

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. N.S. Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh

: Administrative Member

The Hon'ble Mr. S.Santhana Krishnan

: Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? JK
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? No

Shri Prabhu B.
P.W.I. (C)
Western Railway,
RAJKOT.

(Advocate: Mr. K.K. Shah)

69
: APPLICANT.

VS.

1. Union of India, through
The General Manager,
Western Railway,
Churchgate,
BOMBAY.
2. Chief Engineer (Survey & Const.)
Ahmedabad Railway Station,
AHMEDABAD.
3. Divisional Railway Manager,
Western Railway,
RATLAM.

: RESPONDENTS

(Advocate: Mr. N.S. Shevde)

CORAM : Hon'ble Mr. M.M. Singh

: Admn. Member

Hon'ble Mr. S.Santhana Krishnan

: Judicial Member

O R A L - O R D E R

O.A. No.479 of 1988

Date: 1.8.1991

Per : Hon'ble Mr. M.M. Singh

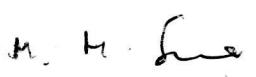
: Admn. Member

In this original application filed under Section 19 of the Administrative Tribunals Act, 1985, the prayer for relief sought for ^{consists of} direction to the respondents to exempt the applicant from the selection of P.W.I. Gr. III in the scale of Rs.425-700/- by holding that juniors to the applicant were given preference by ignoring the applicant by way of victimisation, discrimination and violation of fundamental rights ^{under} Article 14 & 16 of the Constitution of India.

2. We heard Mr. K.K. Shah learned counsel for the applicant and Mr. N.S. Shevde learned counsel for the respondents

3. Mr. K.K.Shah learned counsel for the applicant
submits that, after filing of this application, himself sat
for the examination and therefore, the relief prayed no more
survives. In view of this he wants to withdraw the application.
The application is dismissed as withdrawn. There shall be no
orders as to costs.


(S. SANTHANA KRISHNAN)
Member (J)


(M. M. SINGH)
Member (A)

*And.